

13.50 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): On behalf of Shri P. C. Sethi, I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act 1958."

The motion was adopted.

SHRI MOHAMMAD USMAN ARIF: I introduce the Bill

EAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL*

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith."

The motion was adopted.

SHRI B. SHANKARANAND: I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 1-8-1980.

13.52 hrs.

MATTERS UNDER RULE 377

- (i) Reported threat of fast unto death by representatives of Departmental Stamp Vendors' Union.

SHRI BAPUSAHEB PARULKAR (Ratnagiri): Departmental stamp vendors in the country in the P&T department have been demanding all these years that stamp vendors, being an independent cadre without any promotional avenues, may be given 20 per cent promotions as is done in all other cadres. The Union of Stamp Vendors has also demanded revision of pay scales on par with postal assistants, revision of timings and direct recruitment of the stamp vendors cadre. They were repeatedly told by the authorities that their problem would be solved and their demand would be accepted. As the demands were not met, the Union observed a chain hunger protest from 11-11-79 to 14-11-79 when the Union was assured that this problem would be solved in the near future. But unfortunately the problem has not yet been solved.

As the problems have not been solved, the Union has now decided to allow Union representatives to proceed on fast unto death from 4th of August, 1980, before G.P.O. Bombay. The Union has accordingly informed the Union Minister of Communications by a representation dated 15-7-80.

I, therefore, request the Union Minister of Communications to settle their just demands by negotiations at an early date and avoid fast unto death by the representatives of the Union which is to commence on 4th August, 1980.

- (ii) Reported delay in transportation of Bananas by Railways from Burhanpur to Delhi sd.

श्री शिव कुमार सिंह ठाकुर (खंडवा) :
उपाध्यक्ष महोदय, मैं आपके माध्यम से
अबिलम्बनीय लोकमहत्व के प्र न की और